

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL

Allahabad bench, Allahabad

Diary No. 5012/04 Application 1678/200

ORDER SHEET (Contd.)

OA No. 1678/04

Date	Office Note	Order of the Tribunal
04.1.05	AN Application filed under section 19 of A.T. Act, 1985 for redressal of grievance regarding Arrears of Salary. Under Rule 17 of practice Rule 1993, defects were notified on notice board. Despite notification none has appeared to rectify the defects. Submitted before Hon' Court for orders. Interim relief sought: Yes. <u>O.A is time barred U/S 21.</u> After scrutiny following defects are pointed out: 1. OA is time barred. 2. OA is not in complete format. 3. Page No. 10, 11, 14, 15 is not very clear. 4. Date & Event not filed. 5. Verification in IInd Bench copy not completed. <u>Defects not removed.</u> List for Admission/Orders on 17.1.2005. DR(J)	17/1/05. Hon. Mr. Justice S.R. Singh. Hon. Mr. S.C. Chaube. Am. None appears for the applicant. List this case on 16/2/05. The learned counsel for the applicant may remove the defects as pointed out by the office in the meanwhile. Shail Am. 24/1/05. Hon. Mr. Atk. Bhatnagar, J.M. Hon. Mr. D.R. Tiwari, Am. None for the applicant even in the revised call on the last date also no body had turn up on behalf of the applicant. It appears that the applicant is not interested in prosecuting the matter. Sri L.M. Singh for Sri R.P. Singh for respondents is present. OA is dismissed in default & for non Prosecution. Am.